

(S)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O. A. No. 929/2002

New Delhi this the 3rd day of October, 2002

Hon'ble Mr. Kuldip Singh, Member (J)

Amarjeet Singh S/o Shri Sohan Singh  
Assistant Director, R.M.C. Directorate,  
Central Water Commission, Sawa Bhawan,  
R. K. Puram, New Delhi-110 066.

.. Applicant.

By Advocate: Shri Nagender Deswal with Sh. Rajesh  
Parashar, Counsel for the applicant.

Versus

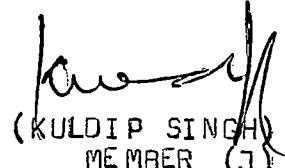
1. Union of India  
through Secretary,  
Ministry of Water Resources,  
Shram Shakti Bhavan,  
New Delhi.
2. The Chairman,  
Central Water Commission,  
Sawa Bhawan, R. K. Puram,  
New Delhi.

.. Respondents

By Advocate: Shri R. N. Singh, proxy counsel for  
Shri R. V. Sinha, Counsel.

ORDER (ORAL)

After hearing this case when I was about to dismiss the OA, the learned counsel for the applicants submitted that he wants to withdraw the OA seeking liberty to challenge the validity of the OM prescribing package deal. Accordingly, OA is dismissed as withdrawn with liberty granted to the applicant to challenge the validity of the OM prescribing package deal. No costs.

  
(KULDIP SINGH)  
MEMBER (J)

Rakesh